

RATIFIED

Minutes of Meeting No.09/11 due for 01.06.2010 was actually held on 07/06/2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 09/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 scheduled to be held on 01.06.2010 was actually convened on 07.06.2010 under the Chairmanship of Shri V.K. Srivastava, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
5.	Sh. A.K. Mishra, Asstt. IA			M/o Steel, U.B.
6.	Sh. Rajinder Pal Singh, DDG & Convener NC-I	486	23061562 Ext.345	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:29/9/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00142/AM11/	RLA File :31/21/040/00290/AM10/	Lic.No/Date:3110041389 07.01.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that the matter is under consideration of DHI. It was decided to defer the case for relisting on 6.7.2010.			

2	Case No.:1/9/80-ALC2/2010	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00114/AM11/	RLA File :03/94/040/00971/AM10/	Lic.No/Date:0310558549 04.02.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda and observed that the RA has not forwarded a copy of application pertaining to the subject Advance Authorisation. It was decided to call for a copy of complete application from RA as well as the firm and relist the case on 6.7.2010.			

3	Case No.: 21/9/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00134/AM11/	RLA File :03/94/040/01139/AM10/	Lic.No/Date:0310567657 31.03.2010	DeferDate: 6.7.2010
	Decision : Committee considered the case as per agenda and observed that the matter is under consideration of DHI. It was decided to defer the case for relisting on 6.7.2010.			

4	Case No.: 22/9/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00135/AM11/	RLA File :03/94/040/00850/AM10/	Lic.No/Date:0310567659 31.03.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda and observed that the matter is under consideration of DIPP. It was decided to defer the case for relisting on 6.7.2010.			

5	Case No.: 24/9/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00137/AM11/	RLA File :03/94/040/01003/AM10/	Lic.No/Date:0310567686 31.03.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda and observed that the matter is under consideration of DIPP. It was decided to defer the case for relisting on 6.7.2010.			

6	Case No.: 27/9/80-ALC2/2010	Party Name:GENESIS MEMBRANE SEPRATECH PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00140/AM11/	RLA File :03/94/040/01143/AM10/	Lic.No/Date:0310567775 01.04.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda and observed that the matter is under consideration of DIPP. It was decided to defer the case for relisting on 6.7.2010.			

7	Case No.: 25/9/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00138/AM11/	RLA File :03/94/040/00999/AM10/	Lic.No/Date:0310568208 06.04.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda and observed that the matter is under consideration of DIPP. It was decided to defer the case for relisting on 6.7.2010.			

8	Case No.:7/9/80-ALC2/2010	Party Name:KOSTWEIN INDIA COMPANY PVT. LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00120/AM11/	RLA File :08/24/040/00011/AM11/	Lic.No/Date:0810088351 20.04.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda and observed that the matter is under consideration of DIPP. It was decided to defer the case for relisting on 6.7.2010			

9	Case No.:28/9/80-ALC2/2010	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00141/AM11/	RLA File :06/24/040/00006/AM11/	Lic.No/Date:0610017739 20.04.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda and observed that the matter is under consideration of DC(MSME). It was decided to defer the case for relisting on 6.7.2010.			

10	Case No.:26/9/80-ALC2/2010	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00139/AM11/	RLA File :03/94/040/00077/AM11/	Lic.No/Date:0310571019 23.04.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda and observed that the matter is under consideration of DC(MSME). It was decided to defer the case for relisting on 6.7.2010.			

11	Case No.:13/9/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00126/AM11/	RLA File :03/95/040/00027/AM11/	Lic.No/Date:0310571475 27.04.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided to call from the firm information in respect of S.No. 4,5 and 11 of SDL for each export product separately and re-list the case on 6.7.2010.			

12	Case No.:16/9/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00129/AM11/	RLA File :05/23/040/00023/AM11/	Lic.No/Date:0510263144 27.04.2010	Defer Date: 6.7.2010

Decision : Committee considered the case as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided to call from the firm the information in respect of items at S.No. 5 and 11 of Standard Deficiency Format togetherwith quantity of import and export products in numbers and re-list the case on 6.7.2010.

13	Case No.: 15/9/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00128/AM11/	RLA File :05/23/040/00012/AM11/	Lic.No/Date:0510263163 28.04.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda. It was decided to forward a copy of the application to DHI for examination and comments and re-list the case on 6.7.2010.			

14	Case No.: 17/9/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00130/AM11/	RLA File :05/23/040/00233/AM10/	Lic.No/Date:0510263362 29.04.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda. It was decided to forward a copy of the application to DHI for examination and comments and re-list the case on 6.7.2010.			

15	Case No.: 23/9/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00136/AM11/	RLA File :03/94/040/00076/AM11/	Lic.No/Date:0310572023 29.04.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda and observed that the matter is under consideration of DIPP. It was decided to defer the case for relisting on 6.7.2010.			

16	Case No.: 14/9/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00127/AM11/	RLA File :11/24/040/00002/AM11/	Lic.No/Date:1110022305 30.04.2010	Defer Date: 6.7.2010
	Decision : Committee considered the case as per agenda and handed over a copy of application to the representative of DIPP present in the meeting for examination and comments. It was decided to defer the case for relisting on 6.7.2010.			

17	Case No.: 12/9/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00125/AM11/	RLA File :03/95/040/00069/AM11/	Lic.No/Date:0310572951 06.05.2010	Defer Date: 6.7.2010

Decision : Committee considered the case as per agenda and on the recommendations of representative of DIPP present in the meeting decided to call from the firm the following information:-

(a) Information in respect of items at S.No. 5 and 11 of Standard Deficiency Format, export product wise; and

(b) Specific use of Forged Test Coupons (Import material at Sl. No.5) and Plate Test Coupons (Import item at S.No.6) with basis/justification for the quantities of these items.

The case stands deferred for re-listing on 6.7.2010.

18	Case No.:18/9/80-ALC2/2010	Party Name:BECTION DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00131/AM11/	RLA File :05/23/040/00025/AM11/	Lic.No/Date:0510263911 07.05.2010	Defer Date: 6.7.2010
Decision : Committee considered the case as per agenda and observed that the matter is under consideration of DC(MSME). It was decided to defer the case for relisting on 6.7.2010.				

19	Case No.:19/9/80-ALC2/2010	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00132/AM11/	RLA File :05/23/040/00035/AM11/	Lic.No/Date:0510264008 10.05.2010	Defer Date: 6.7.2010
Decision : Committee considered the case as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided to call from the firm information in respect of items at S.No.3,4,5 and 11 of Standard Deficiency Format and re-list the case on 6.7.2010.				

20	Case No.:30/9/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00143/AM11/	RLA File :61/24/040/00016/AM11/	Lic.No/Date:6110000447 13.05.2010	Defer Date: 6.7.2010
Decision : Committee considered the case as per agenda and on the recommendations of representative of DHI present in the meeting decided to call from the firm the following information:- (a) Specific item of export product and their weight separately with details of Auxiliaries and its weight separately. (b) Input weight of each casting / forging and corresponding finished weight (item-wise). (c) Use of each component proposed for import in the manufacture of export product. (d) Total value of insulating material proposed for import. (e) Length and weight of different type of pipes / tubes / low fin tubes proposed for import. (f) Sl. No. 4,5,9 and 11 of SDL export product-wise. (g) Weight of different types of welding material proposed to be imported giving calculation and justifying quantity of import. The case stands deferred for re-listing on 6.7.2010.				

Case No.:2/9/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
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21	HQ File :01/80/050/00115/AM11/	RLA File :31/21/040/00048/AM11/	Lic.No/Date:3110043252 17.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			
22	Case No.:3/9/80-ALC2/2010	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:9/80- ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00116/AM11/	RLA File :31/21/040/00059/AM11/	Lic.No/Date:3110043269 18.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			
23	Case No.:4/9/80-ALC2/2010	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:9/80- ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00117/AM11/	RLA File :04/24/040/00032/AM11/	Lic.No/Date:0410113880 18.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			
24	Case No.:5/9/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:9/80- ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00118/AM11/	RLA File :03/95/040/00101/AM11/	Lic.No/Date:0310574966 19.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			
25	Case No.:6/9/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:9/80- ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00119/AM11/	RLA File :05/24/040/00063/AM11/	Lic.No/Date:0510264573 19.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			
26	Case No.:8/9/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:9/80- ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00121/AM11/	RLA File :03/95/040/00076/AM11/	Lic.No/Date:0310575329 20.05.2010	Defer Date: 6.7.2010

Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.

27	Case No.:9/9/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00122/AM11/	RLA File :03/95/040/00077/AM11/	Lic.No/Date:0310575334 20.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			

28	Case No.:10/9/80-ALC2/2010	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00123/AM11/	RLA File :05/24/040/00056/AM11/	Lic.No/Date:0510264643 21.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			

29	Case No.:11/9/80-ALC2/2010	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00124/AM11/	RLA File :05/24/040/00454/AM10/	Lic.No/Date:0510264645 21.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			

30	Case No.:20/9/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00133/AM11/	RLA File :17/24/040/00004/AM11/	Lic.No/Date:1710003338 21.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			

31	Case No.:31/9/80-ALC2/2010	Party Name:ORBIT AUTOMATION & PROJECTS INDIA PVT LTD.	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00144/AM11/	RLA File :09/24/040/00068/AM11/	Lic.No/Date:0910042148 26.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			

32	Case No.:32/9/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00145/AM11/	RLA File :06/24/040/00010/AM11/	Lic.No/Date:0610018054 26.05.2010	DeferDate: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			

33	Case No.:33/9/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:9/80-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/80/050/00146/AM11/	RLA File :06/24/040/00011/AM11/	Lic.No/Date:0610018056 26.05.2010	Defer Date: 6.7.2010
	Decision : The Committee considered the case as per agenda and observed that RA has not forwarded copy of application. It was decided to call for complete set of application from RA as well as firm and relist the case on 6.7.2010.			

Case No. A/R. - 51	M/s. The Saraswati Industrial Syndicate LTd.,	HQ F.No.01/80/50/01196/AM08/DES.I	Lic.No. & Date 0510213777 dt.19.12.2007
Meeting No. 09/11		RA.F.No.05/24/040/00726/AM08	
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and observed that the firm has requested for enhancement in wastage in respect of Item No. 1 of import. The Committee in consultation with the representative of DIPP present in the meeting decided to reject the request of the firm since the firm has not given any details / justifications for claiming higher wastage in respect of import item at Sl. No. 1.			

Case No. A/R. - 52	M/s. The Saraswati Industrial Syndicate LTd.,	HQ F.No.01/80/50/00395/AM09/DES.I	Lic.No. & Date
Meeting No. 09/11		RA.F.No.05/24/040/00877/AM08	0510216481 dt.15.02.2008
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and observed that the firm has requested for enhancement in wastage in respect of Item Nos. 12 and 13 of import. The Committee in consultation with the representative of DIPP present in the meeting decided to reject the request of the firm since the firm has not given any additional information for higher wastage.			

Case No. A/R. - 53	M/s. Grand Prix Engineering Pvt. Ltd., Faridabad	HQ F.No.01/80/50/00200/AM08/DES.I	Lic.No. & Date
Meeting No. 09/11		RA.F.No.05/24/040/00224/AM08	0510205265 dt.21.06.2007
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and observed that the subject Advance Authorization was issued to the firm with the export description as “Vertical Gas Scrubber Code No. 1410 – 00 – 18” on 21.6.2007 and Norms Committee has ratified the norms in its meeting held on 03.02.2009 wherein the length and outer diameter has been suffixed to the description of export product. The Committee observed that the total weight of export products against various Shipping Bills of exports pertaining to the subject Advance Authorization, as mentioned by the firm in their representation is 357.828 MTs as against 357.9 MTs fixed by the NC. The Committee after detailed deliberations and keeping in view that the total export weight is approximately same as fixed by Norms Committee and a considerable time has been taken to decide the case by NC, it was decided to delete the condition of length and outer diameter imposed by NC and the description of export product should be amended to read as “Vertical Gas Scrubber Code No. 1410 – 00 – 18”.			
RA may take necessary action as per the above decision.			

Case No. A/R. - 54	M/s. Asiatic Electricals & Switchgear Pvt. Ltd., New Delhi	HQ F.No.01/80/162/00313/AM02/DES.I	Lic.No. & Date
Meeting No. 09/11		RA.F.No.05/88/040/00062/AM02	0510036830 dt.17.05.2001
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and observed that the firm was granted subject Advance Licence for import of (a) Aluminium/Aluminium Alloy Ingots and (b) Brass Scrap for manufacture of resultant export product and while fixing ad-hoc Norms Committee recommended import of Aluminium ingots besides Brass Scrap. However the Committee did not recommend import of Aluminium Alloy ingots. The Committee after consideration of the representation and in consultation with the representative of DC(MSME) present in the meeting, keeping in view that the resultant product cannot be manufactured without Aluminium/Aluminium Alloy Ingots, decided to amend the description of import item at S.No. 1 to read as "Aluminium/Aluminium Alloy Ingots" in place of "Aluminium Ingots" without any other change in the earlier decision of Committee Meeting No.15/2002 dated 17.7.2001 (Case No.A-93). The regional authority may take necessary action accordingly.			

Case No. A/R. - 55	M/s. ICM Engineering Pvt. Ltd.,	HQ F.No.01/80/162/01053/AM06/DES.I	Lic.No. & Date
Meeting No. 09/11		RA.F.No.05/24/040/00605/AM06	0510170529 dt.11.11.2005
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and handed over the case file to the representative of DHI present in the meeting for examination and comments. The case stands deferred for relisting on 6.7.2010.			

Case No. A/R. - 56	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/01056/AM08/DES.I	Lic.No. & Date
Meeting No. 09/11		RA.F.No.61/24/040/00045/AM08	6110000134 dt.11.02.2008
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and observed that the matter is under examination of DHI. It was decided to defer the case for relisting on 6.7.2010.			

Case No. A/R. - 57	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/00419/AM10/DES.I	Lic.No. & Date
Meeting No. 09/11		RA.F.No.11/24/040/00016/AM10	1110021021 dt.08.09.2009
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and observed that the matter is under examination of DHI. It was decided to defer the case for relisting on 6.7.2010.			

Case No. A/R. - 58	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQ F.No.01/80/50/01719/AM09/DES.I	Lic.No. & Date
Meeting No. 09/11		RA.F.No.05/24/040/00676/AM09	0510235207 dt.28.01.2009
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and observed that the matter is under examination of DHI. It was decided to defer the case for relisting on 6.7.2010.			

Case No. A/R. – 59	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQ F.No.01/80/50/00875/AM09/DES.I	Lic.No. & Date 0510225643 dt.18.08.2008
Meeting No. 09/11		RA.F.No.05/24/040/00327/AM09	
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and observed that the matter is under examination of DHI. It was decided to defer the case for relisting on 6.7.2010.			

Case No. A/R. - 60	M/s. Delphi- TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00334/AM09/DES.I	Lic.No. & Date
Meeting No. 09/11		RA.F.No.04/24/040/00330/AM08	0410094252 dt.05.03.2008
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and observed that the matter is under examination of DHI. It was decided to defer the case for relisting on 6.7.2010.			

Case No. A/R. - 61	M/s. Brakes India Ltd., Chennai	HQ F.No.01/80/50/01248/AM09/DES.I	Lic.No. & Date
Meeting No. 09/11		RA.F.No.04/24/040/00176/AM08	0410099633 dt.31.10.2008
Date: 01.06.2010		Ratification of norms	
Decision : The Committee considered the case as per agenda and observed that the matter is under examination of DHI. It was decided to defer the case for relisting on 6.7.2010.			

Case No. A/R. – 62	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/81/50/00466/AM07/DES.I	Lic.No. & Date 0510190825 dt.14.09.2006
Meeting No. 09/11		RA.F.No.05/24/040/00482/AM07	
Date: 01.06.2010		Ratification of norms	

Decision : The Committee considered the case as per agenda and decided to forward a copy of firm's representation dated 22.2.2010 to DIPP for examination and comments. The case stands deferred for relisting on 6.7.2010

Case No. C – 5	M/s. Leo Prime	HQ F.No.01/80/162/01028/AM09/DES.I
Meeting No. 09/11	Comp Pvt. Ltd.,	
Date: 01.06.2010		Fixation of wastage norms
Decision : The Committee considered the case as per agenda and observed that the Norms Committee has fixed ad-hoc wastage norms for the specific export product “ Base Plate sets, One set containing 1 big base plate (Part No. 484 – 00992) and One small base plate (Part No. 484 – 00973450)” wherein quantity of input has been allowed @ 2.37 Kg. per Kg. content in the export product. The Committee was informed that the firm has requested to delete the Part Nos. mentioned because due to small changes in design the Part No. is changed and the description of export product also gets changed. The Committee after detailed deliberations decided to reject the request of the firm keeping in view that the wastage on inputs has been calculated based on Part Nos. of the export product.		

Case No. C – 6	M/s. Indo Schottle	HQ F.No.01/81/80/162/00576/AM10/DES.I
Meeting No. 09/11	Auto Parts Pvt. Ltd.,	Fixation of wastage norms for the export product “Central Housing Cover, Coller, Thrust, Coupling, Injector Plunger, Fitting High Pressure Fuel etc.”
Date: 01.06.2010		
Decision : The Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for relisting on 6.7.2010.		
